

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
RAJYA SABHA
QUESTION NO 02.03.2010
ANSWERED ON

FINANCIAL IRREGULARITIES IN NREGS IN ANDHRA PRADESH .

562

SHRI GIREESH KUMAR SANGHI

Will the Minister of COAL, HEALTH AND FAMILY WELFARE, INFORMATION AND BROADCASTING, RURAL DEVELOPMENT be pleased to state :-

- (a) whether there has been large scale financial irregularities noticed in the implementation of National Rural Employment Guarantee Scheme (NREGS) in Andhra Pradesh;
- (b) the action taken to check these malpractices and the steps taken to streamline the implementation of NREGS there; and
- (c) the number of labour provided with employment, the average wages per day received by them and the number of days of employment provided in the State?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI PRADEEP JAIN `ADITYA`)

(a): In the four years of implementation of NREGA in Andhra Pradesh, a total of 8 cases of financial irregularities viz. misappropriation of funds (2 cases), forgery of muster rolls (1 case), under payment (1 case), wages not paid (3 cases) and delay in wage payment (1 case) have been brought to the notice of Ministry of Rural Development.

(b): To check such irregularities, the Ministry has taken the following steps;

(i) Orders dated 7.9.2009 have been issued directing all State Governments for setting up of the office of Ombudsman at district level for redressal of grievances in a time bound manner.

(ii) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information. 9.0 crore job cards and 2.9 crore muster rolls have been up loaded on the web site.

(iii) Wage disbursement to NREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to NREGA workers. 8.66 crore bank/post office accounts have been opened so far. To cover the gaps in financial services and outreach and also to ensure greater transparency in wage disbursement, Rural ATM, hand held devices, smart cards and biometrics have been initiated.

(iv) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-I of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under NREGA

(v) Scheme of Independent Monitoring by eminent citizens has been approved.

(vi) District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including NREGA.

(c): The requisite details are as under:

Year	No. of households provided employment	Average No. of Days of Employment provided	Average Wage paid per Day (in Rs.)
2006-07	2161395	31 86	2007-08 4803892 42 83
2008-09	5699557	48 83	2009-10(upto Jan, 10) 5655178 52 89